

GOVERNMENT OF INDIA  
MINISTRY OF AGRICULTURE  
DEPARTMENT OF AGRICULTURAL RESEARCH AND EDUCATION  
CENTRAL AGRICULTURAL UNIVERSITY  
IMPHAL : MANIPUR

O R D I N A N C E  
Imphal, the the 17<sup>th</sup> December, 2007

No. 4 of 2007

No. CAU/Reg/584/Ord/05. - Whereas the approved Expenditure Finance Committee Memo along with addendum in respect of the sanction of the Central Agricultural University Scheme under the VIII th Five Year Plan as communicated by the Joint Secretary, Department of Agricultural Research and Education and Secretary, Indian Council of Agricultural Research vide their letter number I(2)/92-PI and M (Part-III) dated 13th October, 1993 provides for the establishment of College of Veterinary Sciences (Mizoram), College of Horticulture and Forestry (Arunachal Pradesh), College of Fisheries (Tripura), College of Agricultural Engineering and Post Harvest Technology (Sikkim), College of Home Science and College of Post Graduate Studies (Meghalaya).

And whereas, the aforesaid sanction also provides for creation and the filling up of both academic and non-academic/supporting staff as provided therein to run the university and its constituent colleges with the necessary modification(s) considered necessary by the Central Agricultural University.

And whereas, the Government of India in the Department of Agricultural Research and Education Indian Council of Agricultural Research has approved to make an Ordinance regarding the appointments and emoluments of employees other than those for whom provision has been made in the Statutes of the Central Agricultural University, Imphal vide letter no. 42-1/94-Edn.IV, dated 14<sup>th</sup> March, 1995.

And whereas, in exercise of the powers conferred by the sub-section 2 of section 27 of CAU Act, 1992 (No. 40 of 1992) and sub-section 1 of section 40 of the Statutes of Central Agricultural University Act, 1992 (No. 40 of 1992), the Board of Management approved the amendment in Ordinance No. 2 of 1995.

*N. Basundin Singh*

And whereas, the Government of India in the Department of Agricultural Research and Education has approved the issue and making of an Ordinance prescribing the amendment in Ordinance No. 5 of 1994 regulating the academic and other qualifications for the academic positions of the Central Agricultural University vide letter No. 5-15/2007-CAU dated 13<sup>th</sup> December, 2007.

Now with the approval of the Central Government, I. S.N. Puri, Vice-Chancellor, Central Agricultural University, Imphal in exercise of powers conferred by sub-section 2 of section 27 of C.A.U. Act, 1992 (No. 40 of 1992) do hereby make amendments in experience/qualification for the purpose of appointment of Associate Professor and equivalent as under:

Sl. No.	Post	Qualification
1.	Associate Professor and equivalent	<ol style="list-style-type: none"><li>I. Master's degree in the concerned discipline followed by a doctorate degree in the concerned subject.</li><li>II Three years experience (excluding the period spent for Ph.D. studies) of teaching/research/extension education in the rank of Assistant Professor or equivalent in the Agricultural University/ National Agricultural Research System/Recognised Educational Institute.</li><li>III Research contribution as evidenced by publication in reputed journals/books.</li></ol>

(S.N. Puri)  
Vice-Chancellor

*N. Bhargava Singh*